rial Tribunal for Indian Airlines and Air India;

- (b) if so, by when the tribunal is expected to give its award; and
- (c) how long will it take for the Tribunal to decide the issues before it?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA): (a) Yes, Sir. The Government of India has constituted a National Industrial Tribunal with its headquarters at Bombay and referred the dispute regarding wage structure and other issues concerning employees of Indian Airlines and Air India for adjudication on 7.12.1990.

(b) and (c) it is not possible to indicate at this stage the likely time it will take for the Tribunal to give its award.

Awards by Industrial Tribunal No. 1, Bombay

- 6318. SHRI NILOTPAL BASU: Will the Minister of LABOUR be pleased to state;
- (a) how many awards have been delivered by the Central Government Industrial Tribunal No. 1 Bombay since 19th Aprii, 1993:
- (b) how many such awards are in favour of the workmen and how many are in favour of the employers;
- (c) whether all the awards have been implemented; and
- (d) if not, how many have been appealed before High Court?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA): (a) and (b) The Central Government Industrial Tribunal-cum-Labour Court No. 1 Bombay has given awards in respect of 122 cases since 19-4-1993, of which 55 are in favour of the workmen and 67 in favour of the employers.

(c) and (d) The information is being collected and will be laid on the Table of the House.

Government Industrial Tribunal No. 2, Bombay without presiding officer

- 6319. SHRI NILOTPAL BASU; Will the Minister of LABOUR be pleased to state:
- (a) whether the Central Government Industrial Tribunal No. 2 at Bombay is without a Presiding Officer;
 - (b) if so, since how long and why;
- (c) whether Government are aware that litigants are put to great hardships in this Tribunal; and
- (d) if so, what 8teps have been taken by Government to remove these hardships?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA); (a) to (d) The post of

Presiding Officer, Central Government Industrial Tribunal-cum-Labour Court No. II, Bombay fell vacant on 31.7.93 consequent on expiry of the term of appointment of the incumbent. The post has since been filled up with effect from 28.4.94.

देश में बीड़ी कर्मकार

6320. श्री अजीत जोगी: क्या श्रम मंत्री यह बताने की कृषा करेंगे कि:

- (क) ऐसे बीड़ी मजदूरों की राज्यवार संख्या कितनी है जिनके सामले में कारखाना मालिकों द्वारा उनकी भविष्य निधि की राणि नियमित रूप से जमा करायी जाती है;
- (ख) वर्ष 1991-92 तक बीड़ी कारखाना मालिकों की ग्रोर भविष्य निधि की कितनी राणि बकाया है ग्रौर इसका राज्यवार ब्यौरा क्या है ; ग्रौर